

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.Nos.528/97 & 531/97

Wednesday this the 20th day of August, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

Santha Manohar,  
Lower Division Clerk,  
Office of the Deputy Regional Director,  
National Savings Organisation,  
Civil Station, Kakkanaad PO,  
Ernakulam. .. Applicant in both cases.

(By Advocate Mr. D.Sreekumar)

Vs.

1. The National Savings Commissioner,  
Office of the National Savings Commissioner,  
12, Seminary Hills, Nagpur.6.
2. Regional Director, National Savings,  
Government of India, Block E III Floor,  
CGO Complex, Poomkulam,  
Vellayam PO, Thiruvananthapuram.22.
3. The Deputy Regional Director,  
National Savings, IV Floor Civil Station,  
Kakkanaad PO, Cochin.30.
4. The Regional Director,  
Department of Company Affairs,  
Sasthri Bhavan,  
26 Haddows Road, Madras.
5. The Union of India, represented by the  
Secretary to the Government of India,  
Ministry of Finance, Department of Revenue,  
Central Secretariat, New Delhi. .. Respondents  
in both cases

(By Advocate Mr. TPM Ibrahim Khan, Sr.CGSC)

The applications having been heard on 20.8.1997, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

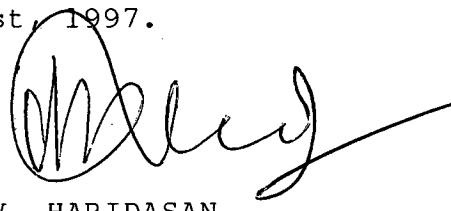
Learned counsel for the applicants states that in view of  
the interim orders, respondents have forwarded the applicant's

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applications for immediate absorption and that no more of her grievances remain to be redressed. The applications have now therefore become redundant. The applications are closed as having become infructuous. No order as to costs.

Dated the 20th day of August, 1997.

  
S.K. GHOSAL  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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